

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 965**

ANSWERED ON MONDAY, DECEMBER 02, 2024/AGRAHAYANA 11, 1946 (SAKA)

FUNDS UTILISED FROM CSR FOR ADVANCEMENT AND DEVELOPMENT OF SPORTS

QUESTION

965. SHRI VISHNU DAYAL RAM:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has Sought or utilized funds from Corporate Social Responsibility (CSR) contributions for the advancement and development of sports in the country;**
- (b) if so, the details thereof including State-specific and sport-specific utilization of these funds; and**
- (c) if not, the reasons therefor?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

[SHRI HARSH MALHOTRA]

(a): The broad framework for CSR is provided through Section 135 of the Companies Act, 2013 ('Act'), the Companies (CSR Policy) Rules, 2014 and Schedule VII of the Act. The Schedule VII indicates the activities that can be undertaken by the companies as eligible CSR activities. Item no. (vii) of Schedule VII of the Companies Act, 2013, reads as '*training to promote rural sports, nationally recognized sports, Paralympic sports and Olympic sports*'. CSR is a broad driven process and the Board of the Company is empowered to plan, decide, execute and monitor the CSR activities based on the recommendations of its CSR Committee. The CSR framework is disclosure based and companies are required to file details of CSR activities annually in the MCA21 registry, which is available in public domain at www.csr.gov.in.

The Government does not issue any specific direction to the companies to spend in any particular area or activity.

(b) to (c): On the basis of annual filings, the details of State-wise CSR expenditure on Sports for financial year (FY) 2021-22 and 2022-23 is attached at Annexure I.

**ANNEXURE REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 965
FOR 02.12.2024**

State/UT	FY 2021-22	FY 2022-23
Andaman And Nicobar	1.50	-
Andhra Pradesh	3.09	4.75
Arunachal Pradesh	0.06	0.14
Assam	4.02	11.31
Bihar	0.96	3.52
Chandigarh	0.33	0.34
Chhattisgarh	1.78	5.72
Dadra And Nagar Haveli	0.06	0.02
Daman And Diu	-	0.05
Delhi	22.99	41.57
Goa	2.82	4.62
Gujarat	8.12	7.41
Haryana	6.73	6.00
Himachal Pradesh	2.57	10.77
Jammu and Kashmir	0.35	0.30
Jharkhand	4.31	10.20
Karnataka	27.38	44.27
Kerala	4.95	5.78
Leh & Ladakh	-	0.09
Madhya Pradesh	5.52	7.66
Maharashtra	55.16	68.29
Manipur	0.25	1.62
Meghalaya	-	1.05
Mizoram	0.36	5.57
Nagaland	-	0.12
Odisha	11.87	51.28
Puducherry	0.01	0.28
Punjab	4.13	3.85
Rajasthan	15.53	21.97
Sikkim	0.08	2.67
Tamil Nadu	16.38	28.45
Telangana	6.70	12.42
Tripura	0.10	0.31
Uttar Pradesh	4.23	14.72
Uttarakhand	0.39	0.71
West Bengal	4.04	11.54
PAN India*	75.09	136.78
Total	291.85	526.14

(Data upto 31.03.2024) (Source: Corporate Data Management Cell)

*** Companies either did not specify the names of state or indicated more than one state where projects were undertaken.**